

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 106

IA(I.B.C)/1071(CH)2023

IA(I.B.C)/1073(CH)2023

And

CP (IB) No. 25/Chd/Hry/2023

IN THE MATTER OF:

Gangji Kalyanji Bhanushali

...Petitioner-Financial Creditor

Versus

GLM Infratech Pvt. Ltd

... Respondent-Corporate Debtor

Under Section: 7, 60(5), IBC 2016

Order delivered on 04.04.2024

CORAM:

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

**For the Applicant-
Intervener in IA No.
1071/2023 &
1073/2023** : Mr. Shekhar Verma, Advocate

For the Petitioner : Ms. Prashansa Aggrawal, proxy counsel for Mr.
Vishav Bharti Gupta, Advocate

For the Respondent : Ms. Salina Chalana, proxy counsel for Mr.
Vaibhav Sharma, Advocate

ORDER

At the request of the Ld. counsel for the Respondent-Corporate Debtor,
list the matter on 09.05.2024.

Sd/-

**(L.N. GUPTA)
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**

April 4, 2024
Mamta